

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CONTEMPT PETITION NO.28/96

IN

ORIGINAL APPLICATION NO.13/94

DATE OF ORDER : 6-9-96

Plaintiff :-

Md.Ghouse

... Applicant

And

1. K.K.Parakalam
General Manager,
I.G.Mint, Hyderabad.
2. Ahluwalia, IAS,
Secretary,
Ministry of Finance,
Union of India,
New Delhi.

... Respondents

-- -- --

Counsel for the Applicant : M/s S.Tripura Sundari

Counsel for the Respondents : Sri V.Bhimanna, CGSC

-- -- --

CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN *Sub*

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

-- -- --

Oral (Orders per Hon'ble Justice Sri M.G.Chaudhari,
Vice-Chairman).

-- -- --

Mr.Y.N.Srivatsav for applicant. Mr.N.R.Devaraj for the respondents. The learned counsel for the applicant states that the respondents have now complied with the order and pensionary and monetary benefits have been given to the applicant. He therefore do not wish to press the petition. The petition is accordingly dismissed as infructuous. No costs.

1341
(H.RAJENDRA PRASAD)
Member (A)

M.G.Chaudhari
(M.G.CHAUDHARI)
Vice-Chairman

Dated: 6th September, 1996,

Dictated in Open Court.

Avtar Singh
Deputy Registrar (D.C.C.)

av1/